



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Jan/202223/16

DATED: 31/01/2023

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Jan/202223/16 dated 31/01/2023 of Norms Committee - VII for the year 2022-23 was held on 31/01/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	DGFT(HQ)
2	Mahesh Kumar , Assistant Section Officer	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00315898AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	2 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00248955AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 16.01.2023. 1. Specific name of Filler, Plasticizer and stabilizer. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	3 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00297692AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	4 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00254481AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	5 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00297708AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	6 / NC/7/MEET/Jan/202223/16
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Case Status	Case Deferred
Party Name	TESA TAPES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018705000464AM12
RA File Number	039504001041 AM12
Licence No and Date	0310685674/12/03/2012
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	7 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	GEEP INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018705000120AM18
RA File Number	039404001060 AM17
Licence No and Date	0310811386/22/02/2017
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	8 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018705000624AM19
RA File Number	039504000687 AM19
Licence No and Date	0310824539/18/10/2018
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022.	

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	9 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018705000862AM21
RA File Number	039504000254 AM21
Licence No and Date	0310838473/25/09/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.01.2022.

1. Net weight of export product, thickness wise.

2.GSM and thickness of all import item.

3. % solid content of UV lacquer/ UV varnish.

4. Details of indigenous input with quantity.

5.Material balance between import and export.

6. % wastage claimed.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	10 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018705000877AM21
RA File Number	039404000742 AM20
Licence No and Date	0310838776/07/10/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 28.09.2020.

1. Complete technical details as per annexure to appendix 4E..

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	11 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018705000878AM21
RA File Number	039404000813 AM20
Licence No and Date	0310838778/07/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 24.03.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	12 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018705000879AM21
RA File Number	039404000814 AM20
Licence No and Date	0310838779/07/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 24.03.2022. 1. Complete technical details as per annexure to appendix 4E.. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	13 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018705000891AM21
RA File Number	039504000432 AM21
Licence No and Date	0310838879/14/10/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.01.2022.

1. Net weight of export product, thickness wise.
2. GSM and thickness of all import item.
3. % solid content of UV lacquer/ UV varnish.
4. Details of indigenous input with quantity.
5. Material balance between import and export.
6. % wastage claimed.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	14 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018705000928AM21
RA File Number	039504000526 AM21
Licence No and Date	0310839607/19/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 30.06.2022.

1. Details of indigenous input with quantity.
2. % Wastage claimed.
3. Specific name of import item no. 2, 3 and 4.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	15 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00046552AM21
RA File Number	03AA04013454 AM21
Licence No and Date	0311000316/24/12/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021.

1. *NETT WEIGHT OF EXPORT PRODUCT THICKNESSWISE.*

2. WT. OF PVC COMPOUND IN TOTAL COMPOSITE WEIGHT OF EXPORT THICKNESS WISE.

3. SPEC. AND GSM OF IMPORT ITEM NO 1,2 AND 3 4. 5. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT TAKING IN TO CONSIDERATION WASTAGE INVOLVED.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	16 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00060582AM21
RA File Number	03AA04015794 AM21
Licence No and Date	0311000765/12/01/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021

1. NETT WEIGHT OF EXPORT PRODUCT THICKNESS WISE
2. WT. OF PVC COMPOUND IN TOTAL COMPOSITE WEIGHT OF EXPORT THICKNESS WISE
3. SPEC. AND GSM OF IMPORT ITEM NO 9 AND 10
4. CHEMICAL NAME AND CATALOG OF IMPORT ITEM NO 7 5. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT TAKING INTO CONSIDERATION WASTAGE INVOLVED.

5.ALL MANUFACTURING AND TECH. DETAILS AS PER APPENDIX 4E , TOTAL WASTAGE, AND WASTAGE AT EACH STAGE OF MANUFACTURE, TOTAL WEIGHT OF EXPORT PRODUCT EXACT CHEMICAL NAME OF IMPORT ITEM NO 7 AND ITS FUNCTION.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	17 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00022376AM22
RA File Number	03AA04029569 AM21
Licence No and Date	0311003167/20/04/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 26.11.2022.

1. NET WEIGHT OF EXPORT PRODUCT THICKNESS WISE .

2. WEIGHT OF PVC COMPOUND IN TOTAL COMPOSITE WEIGHT OF EXPORT THICKNESS WISE.

3. SPECIFICATION AND GSM OF IMPORT ITEM NO 9 AND 10.

4. CHEMICAL NAME AND CATALOGUE OF IMPORT ITEM NO.7.

5. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT TAKING INTO CONSIDERATION WASTAGE INVOLVED.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	18 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00137704AM22
RA File Number	08AA04014645 AM22
Licence No and Date	0811001979/13/07/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.07.2022.

1. Complete chemistry, material balance and % yield to manufacture phenolic tertiary amine.
2. Exact name of diluent used in export product.
3. % solid content of export
4. Whether there is mixing of chemical or chemical reaction takes place. If chemical reaction takes place please provide chemistry of reaction.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	19 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00172071AM22
RA File Number	10AA04008054 AM22
Licence No and Date	1011000515/27/08/2021

Norms Committee Decision:

The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.

Case No.	20 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	WIN-TEL SURFACES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00203571AM22
RA File Number	24AA04011335 AM22
Licence No and Date	2411000976/05/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Production/Consumption data duly certified by GST for year 2021-22. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	21 / NC/7/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	SHYAMALI EXPORT		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00245081AM22		
RA File Number	04AA04034264 AM22		
Licence No and Date	0411001780/08/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
TABLE MAT 38 CM DIA(POLY PROPYLENE PLASTIC WITH ASSORTED COLOURS (500000 NOS))	1 Kg	PP MAT STICHING YARN WITH ASSORTED COLOURS	1.01 Kg/Kg
		POLYPROPYLENE YARN	1.02 Kg/Kg
TABLE MAT 38 CM DIA(POLY PROPYLENE PLASTIC WITH ASSORTED COLOURS (500000 NOS))	1 Kg	PP MAT STICHING YARNWITH ASSORTED COLOURS	1.01 Kg/Kg
		POLYPROPYLENE TAPE	1.01 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	22 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00247890AM22
RA File Number	26AA04005367 AM22
Licence No and Date	2611000296/10/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 08.04.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	23 / NC/7/MEET/Jan/202223/16
Case Status	Case Rejected
Party Name	BULKLINER LOGISTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00272352AM22
RA File Number	10AA04013587 AM22
Licence No and Date	1011000666/02/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 07.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	24 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00272399AM22
RA File Number	08AA04034850 AM22
Licence No and Date	0811003288/02/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 08.04.2022.	

1. Specification of import item no. 4 with catalogue.
2. Wastage at each stage of manufacturing to justify 15% wastage.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	25 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00272400AM22
RA File Number	08AA04034853 AM22
Licence No and Date	0811003289/02/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 08.04.2022. 1. Specification of import item no. 4 with catalogue. 2. Wastage at each stage of manufacturing to justify 15% wastage. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	26 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00281811AM22
RA File Number	05AX04000091 AM22
Licence No and Date	0511006789/10/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Generic name of import item no. 1 with catalogue. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	27 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00282114AM22
RA File Number	03AA040130266 AM22
Licence No and Date	0311009382/10/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.01.2022. 1.The specification and function of each input for the manufacture of the export item, indicating Import content in the export item. 2. Manufacturing process indicating stage wise wastage of all the inputs (both imported and indigenous). 3. Complete calculation for the requirement of all the inputs both imported and indigenous for the manufacture of export item, giving wastage separately. 4. Production of the export item vis-a vis consumption of all the raw materials (both imported and indigenous) duly certified by Chartered Accountant. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	28 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ANJANI CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00292639AM22
RA File Number	08AX04000067 AM22
Licence No and Date	0811003505/21/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.01.2022. i. Details of indigenous input. ii. Manufacturing process in detail indicating wastage of each stage of manufacturing. iii. Justification of 53 % wastage in silicon rubber. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	29 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00299977AM22
RA File Number	04AX04000053 AM22
Licence No and Date	0411002253/28/12/2021

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Working sheet to arrive at the quantity of R.M asked on the basis of norms fixed at H-25 and H-404.

Case No.	30 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM REVIW00004470AM23
RA File Number	10AX04000017 AM22
Licence No and Date	1011000732/29/12/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	31 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00303538AM22
RA File Number	03AX04000039 AM22
Licence No and Date	0311009966/31/12/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 01.06.2022.	
1. Complete technical details as per annexure to appendix 4E.	
Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	32 / NC/7/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00303863AM22
RA File Number	03AA040104986 AM22
Licence No and	0311009979/31/12/2021

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Polyethylene Compound Black	99.0 MT	Carbon Black	42.083 MT
		LLDPE Granules	42.083 MT
		Antioxidant	16.834 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	33 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00322516AM22
RA File Number	03AA04013373 AM22
Licence No and Date	0311010621/18/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 28.09.2020.	
1. Details of indigenous input with quantity.	
Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	34 / NC/7/MEET/Jan/202223/16
Case Status	Case Rejected
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00322779AM22
RA File Number	08AX04000253 AM22
Licence No and Date	0811003803/18/01/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 05.02.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	35 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00330848AM22
RA File Number	10AX04000039 AM22
Licence No and Date	1011000821/25/01/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	36 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00334468AM22
RA File Number	03AX04000743 AM22
Licence No and Date	0311010959/28/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 28.09.2020.	
1. Complete technical details as per annexure to appendix 4E.	
Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	37 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00337244AM22
RA File Number	08AX04000364 AM22
Licence No and Date	0811003924/31/01/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.07.2022.

1. Reason for asking Natural rubber more than 2.7 times than SION fixed at A 2713
2. Compare the requirement of Advance Authorization in tabular form with SION A 2713 and give justification for deviation of requirement.
3. Production of Export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	38 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00342869AM22
RA File Number	10AX04000044 AM22
Licence No and Date	1011000834/04/02/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	39 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00357317AM22
RA File Number	04AX04000217 AM22
Licence No and Date	0411002653/16/02/2022

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Working sheet to arrive at the quantity of R.M asked on the basis of norms fixed at H-25 and H-404.

Case No.	40 / NC/7/MEET/Jan/202223/16
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Case Status	Case Deferred
Party Name	WIN-TEL SURFACES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00373134AM22
RA File Number	24AX04000088 AM22
Licence No and Date	2411001391/02/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 28.09.2020. 1. Net weight of export product thickness wise. 2. Weight of PVC compound in total composite weight of export thickness wise. 3. Specification and GSM of import item no. 7, 8, 9. 4. Process of manufacturing in detail indicating wastage at each stage of manufacturing justifying wastage claimed of 30.26%. 5. Material balance between import and export taking into consideration wastage involved. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	41 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00375291AM22
RA File Number	07AX04000460 AM22
Licence No and Date	0711003357/04/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.07.2022. 1. Please clarify, since the export weight is 454545.0 Kg then how net content of import will be 500,000.0 Kg. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	42 / NC/7/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	GUARNIFLON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00378184AM22

RA File Number	03AX04001493 AM22		
Licence No and Date	0311012318/07/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PTFE Skived Sheet or PTFE Skived Sheet Pieces	151960.0 Kg	PTFE Powder	155000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	43 / NC/7/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	GUARNIFLON INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00380541AM22		
RA File Number	03AX04001494 AM22		
Licence No and Date	0311012442/09/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PTFE Extruded Rod or PTFE Extruded Rod Pieces	465686.0 Kg	PTFE Powder	475000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	44 / NC/7/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	GUARNIFLON INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00380547AM22		
RA File Number	03AX04001492 AM22		
Licence No and	0311012446/09/03/2022		

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PTFE Molded Sheet or PTFE Molded Sheet Pieces	210784.0 Kg	PTFE Powder	215000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	45 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00382596AM22
RA File Number	13AX04000102 AM22
Licence No and Date	1311001074/10/03/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.05.2022.	
1. Manufacturing process in detail. 2. Wastage at each stage of manufacturing and justification of 10% wastage. 3. Name of Blowing agent. 4. Justification of import of PVC film and PVC resin together.	
Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	46 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00383399AM22
RA File Number	05AX04001234 AM22
Licence No and Date	0511010893/11/03/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.05.2022.

1 . Please explain the manufacturing process involved in the export of BOPP tape in Jumbo rolls.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	47 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	JK TYRE & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00406017AM22
RA File Number	05AX04001318 AM22
Licence No and Date	0511011440/29/03/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 01.06.2022.

1. In Appendix 4E of the application, the indigenous items have not been indicated.
2. In 4 E, recoverable wastage has been shown, therefore, their details with whether these are disposed of or reuse in the system. If disposed of, then to give their value with invoice/s.
3. Reason for asking for a very high quantity of Rubber Chemicals compared to SION fixed at A: 1717 for the export of the same item.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	48 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ALLFLEX PLASTICS LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00408878AM22
RA File Number	02AX04000217 AM22
Licence No and Date	0211002196/30/03/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 12.12.2022.

1. Total import and indigenous material used is 109,295 Kg while export quantity is 136,142 Kg. Kindly explain material balance.
2. Net content of fabric in export in Kg

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	49 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000136AM23
RA File Number	08AX04000187 AM22
Licence No and Date	0811004610/08/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.09.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	50 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000171AM23
RA File Number	04AX04000011 AM23
Licence No and Date	0411003062/11/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.05.2022. 1. Manufacturing process in details for each export separately. 2 Wastage at each stage of manufacturing. 3 Any previous decision of same item by norms committee. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	51 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000174AM23
RA File Number	08AX04000015 AM23

Licence No and Date	0811004617/11/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.05.2022. 1. Catalogue and specification of import item no. 4. 2 Manufacturing process in detail indicating wastage at each stage of manufacturing with justification. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	52 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	AYPOLS POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000198AM23
RA File Number	32AX04000192 AM22
Licence No and Date	3211002911/12/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 30.06.2022. 1. Complete technical details for each export items as per annexure to appendix 4 E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	53 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000233AM23
RA File Number	10AX04000015 AM23
Licence No and Date	1011001042/13/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	54 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred

Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000279AM23
RA File Number	05AX04000075 AM23
Licence No and Date	0511011915/18/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 30.06.2022. 1. Detail of indigenous input with quantity. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	55 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	FLUOROPLAST SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000604AM23
RA File Number	05AX04000324 AM23
Licence No and Date	0511012264/05/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	56 / NC/7/MEET/Jan/202223/16
Case Status	Case Rejected
Party Name	VARSHIL PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000580AM23
RA File Number	08AX04000156 AM23
Licence No and Date	0811004860/05/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 12.05.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	57 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	TECHNOVA RECYCLING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000588AM23
RA File Number	03AX04000388 AM23
Licence No and Date	0311014486/05/05/2022
Norms Committee Decision:	
The committee considered the case as per agenda and refer the case to C&PC. Hence, the committee decided to defer the case.	

Case No.	58 / NC/7/MEET/Jan/202223/16	
Case Status	Case Approved	
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023	
HQ File Number	HQRNORM APPLY 00000632AM23	
RA File Number	07AX04000102 AM23	
Licence No and Date	0711003920/06/05/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export item; RUBBER GASKETS (<i>Rubber EPDM content 27,900 kg</i>)		
Qty.: 50,000.0 Kg		
Import Items:		
S. no.	Item description	Qty. recommended per Kg of Export
1	EPDM-Dutral k TER 7040	27841.0 Kg
2	EPDM-Dutral k TER 4044	902.0 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	59 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	WELSET PLAST EXTRUSIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023

HQ File Number	HQRNORM APPLY 00000914AM23
RA File Number	03AX04000121 AM23
Licence No and Date	0311014902/20/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 18.08.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	60 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000945AM23
RA File Number	04AX04000167 AM23
Licence No and Date	0411003349/23/05/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Working sheet to arrive at the quantity of R.M asked on the basis of norms fixed at H-25 and H-404.	

Case No.	61 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM REVIW00004472AM23
RA File Number	10AX04000063 AM23
Licence No and Date	1011001144/25/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	62 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ESSEN SPECIALITY FILMS LIMITED
Meeting Number	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00001047AM23
RA File Number	24AX04000041 AM23
Licence No and Date	2411001624/27/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.09.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	63 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001159AM23
RA File Number	04AX04000205 AM23
Licence No and Date	0411003407/02/06/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Working sheet to arrive at the quantity of R.M asked on the basis of norms fixed at H-25 and H-404.	

Case No.	64 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001516AM23
RA File Number	04AX04000253 AM23
Licence No and Date	0411003487/20/06/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Working sheet to arrive at the quantity of R.M asked on the basis of norms fixed at H-25 and H-404.	

Case No.	65 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred

Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002073AM23
RA File Number	08AX04000611 AM23
Licence No and Date	0811005518/15/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	66 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002128AM23
RA File Number	07AX04000493 AM23
Licence No and Date	0711004710/19/07/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC 1. Hence the committee decided to transfer the case to NC 1.	

Case No.	67 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	WHITELOTUS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002177AM23
RA File Number	52AX04001527 AM23
Licence No and Date	5211002868/21/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.09.2022. 1. Complete manufacturing process detail.	

2. Detail of indigenous input.
3. Justification of 43% wastage.
4. Net content of each import raw material in export

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	68 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	SANGHVI TECHNO PRODUCTS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002201AM23
RA File Number	08AX04000676 AM23
Licence No and Date	0811005604/22/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.09.2022. 1. Exact name of PTFE article. 2. Justification of 5% wastage. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	69 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002324AM23
RA File Number	05AX04001184 AM23
Licence No and Date	0511014006/28/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	70 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PERFECT SALES ELECTRONICS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002466AM23
RA File Number	04AX04000408 AM23
Licence No and Date	0411003762/04/08/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.09.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	71 / NC/7/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00002511AM23		
RA File Number	03AX04001891 AM23		
Licence No and Date	0311017008/08/08/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as with 2.5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Polyethylene Compound Grade SC0366 (Containing 15% EVA)	50 MT	HDPE Granules	43.75 MT
		Ethyl Vinyl Acetate	7.5 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	72 / NC/7/MEET/Jan/202223/16		
Case Status	Case Deferred		
Party Name	JPFL FILMS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00002567AM23		
RA File Number	05AX04001306 AM23		
Licence No and Date	0511014188/10/08/2022		

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.09.2022.

1. Exact function of Barium Sulphate in export and its Net content in export. Justification of 22.955 watage
2. Function of TMP in export.
3. Past production/consumption data certified by GST.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	73 / NC/7/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002708AM23
RA File Number	03AX04002664 AM23
Licence No and Date	0311017381/22/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Description	Qty in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.362
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.609
		SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.699
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.157
		SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	1.704
		CARBON BLACK OR (It's Raw Material	0.000

		of Carbon Black)	
		6A) CARBON BLACK FEED STOCK (CBFS)	55.166
		NYLON TYRE CORD FABRIC (DIPPED)	1.943
		RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.052
		POLYESTER TYRE CORD FABRIC (DIPPED)	3.134
		WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.698
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		RUBBER CHEMICAL :ANTIOXIDANTS	1.339
		RUBBER CHEMICAL :ACCELERATOR	0.678
		RUBBER CHEMICAL :RETARDERS	0.122
		ZINC OXIDE	1.775
		STEARIC ACID	0.881
		MICROCRYSTALLINE PETROLEUM WAX	0.872
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.030

		PHENOLIC TACKIFIER RESIN	0.637
		INSOLUBLE SULPHUR	0.324
		PROCESSING ADDITIVES	0.535
		HOMOGENIZING AGENT	0.422
		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		BLADDERS (qty in Nos.)	0.010
		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	74 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002711AM23
RA File Number	03AX04002655 AM23
Licence No and Date	0311017385/22/08/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	75 / NC/7/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00002712AM23
RA File Number	03AX04002663 AM23
Licence No and Date	0311017386/22/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Description	Qty in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.362
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.609
		SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.699
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.157
		SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	1.704
		CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		6A) CARBON BLACK FEED STOCK (CBFS)	55.166
		NYLON TYRE CORD FABRIC (DIPPED)	1.943
		RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.052
		POLYESTER TYRE CORD FABRIC (DIPPED)	3.134
		WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE	2.698

		BEADWIRE)	
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		RUBBER CHEMICAL :ANTIOXIDANTS	1.339
		RUBBER CHEMICAL :ACCELERATOR	0.678
		RUBBER CHEMICAL :RETARDERS	0.122
		ZINC OXIDE	1.775
		STEARIC ACID	0.881
		MICROCRYSTALLINE PETROLEUM WAX	0.872
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.030
		PHENOLIC TACKIFIER RESIN	0.637
		INSOLUBLE SULPHUR	0.324
		PROCESSING ADDITIVES	0.535
		HOMOGENIZING AGENT	0.422
		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		BLADDERS	0.137

		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183
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NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	76 / NC/7/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002704AM23
RA File Number	03AX04002657 AM23
Licence No and Date	0311017376/22/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Description	Qty. in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, A. Bias – Nylon (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.398
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	27.169
		SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.116
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	4.419
		SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	9.240
		CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000

		6A) CARBON BLACK FEED STOCK (CBFS)	51.699
		NYLON TYRE CORD FABRIC (DIPPED)	6.818
		RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.097
		WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.305
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.481
		RUBBER CHEMICAL :ANTIOXIDANTS	0.931
		RUBBER CHEMICAL :ACCELERATOR	0.528
		RUBBER CHEMICAL :RETARDERS	0.089
		ZINC OXIDE	1.782
		STEARIC ACID	1.075
		MICROCRYSTALLINE PETROLEUM WAX	0.832
		PRECIPITATED SILICA	0.002
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.334
		PHENOLIC TACKIFIER RESIN	0.225

		INSOLUBLE SULPHUR	0.103
		PROCESSING ADDITIVES	0.607
		HOMOGENIZING AGENT	0.004
		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		BLADDERS (Quantity in Nos. of relevant size)	0.010
		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	KHANNA POLYRIB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003520AM23
RA File Number	06AX04000218 AM23
Licence No and Date	0611001635/03/10/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	78 / NC/7/MEET/Jan/202223/16
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Case Status	Case Deferred
Party Name	GIRIRAJ TRADING CO.
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003685AM23
RA File Number	03AX04003297 AM23
Licence No and Date	0311018550/13/10/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	79 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	KANDOI FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003751AM23
RA File Number	03AX04002937 AM23
Licence No and Date	0311018590/15/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination.	

Case No.	80 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	EB PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003855AM23
RA File Number	05AX04002076 AM23
Licence No and Date	0511015434/20/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per the annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	81 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	BAJAJ ACOUSTICS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003859AM23
RA File Number	05AX04001756 AM23
Licence No and Date	0511015435/20/10/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 12.12.2022. 1. Net weight of export product. 2. Manufacturing process in detail indicating wastage at each stage of manufacturing. 3. End use of export product. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	82 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003928AM23
RA File Number	03AX04003841 AM23
Licence No and Date	0311018882/27/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	83 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023

HQ File Number	HQRNORM APPLY 00004272AM23
RA File Number	03AX04004004 AM23
Licence No and Date	0311019135/10/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	84 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	THEJO ENGINEERING LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004369AM23
RA File Number	04AX04000712 AM23
Licence No and Date	0411004449/15/11/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 12.12.2022. 1. Specification, Composition, Weight and uses of export items and also grading of import item Natural rubber. 2. Manufacturing process indicating stage wise wastage of Raw materials. 3. Complete calculation for the requirement of raw materials (both imported and indigenous) for the manufacture of each export item separately. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	85 / NC/7/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004376AM23
RA File Number	03AX04004061 AM23
Licence No and Date	0311019216/15/11/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item: Automobile Tyres Reinforced with Nylon Trye Cord Fabric (2/3 Wheeler, Farm) (Automobile Tyres	

Reinforced with Nylon Trye Cord Fabric (2/3 Wheeler, Farm)

Quantity : 3500.0 MT

Import Item:

S. No.	Item Name	Quantity recommended for 100 M. of export item
1.	Natural Rubber r (HSN Code No. : 40012200 and 40012100)	15.36 MT
2.	Bromo butyl Rubber	0.104 MT
3.	Synthetic Rubber SBR 1502/1723/1739/1712	21.833 MT
4.	Synthetic Rubber PBR	8.941 MT
5.	Synthetic Rubber SSBR	0.255 MT
6.	Nylon Tyre Cord Fabric – Dipped	6.301 MT
7.	Polyester Tyre cord fabric dipped	0.288 MT
8.	Carbon Black	25.851 MT
9.	Hydrocarbon tackifier Resin	0.067 MT
10.	Stearic acid	0.727 MT
11.	Micro Crystalline Wax	0.524 MT
12.	Rubber Chemicals – Retarders	0.055 MT
13.	Structol	0.168 MT
14.	Silica	0.651 MT
15.	Misc. Chemical	0.852 MT

16.	Zincolet	0.237 MT
17.	Reclaim rubber	3.838 MT
18.	Rubber Chemicals Antioxidant	1.186 MT
19.	Rubber Chemicals Accelerator s	0.462 MT
20	Rubber Process oil	4.99 MT
21	Bead wire	4.446MT
22	Sulphur powder	0.391
23.	Insoluble Sulphur	0.30MT
24	Zinc oxide	1.443 MT
25	Kaolin clay	1.639 MT
26	Synthetic resin	Deleted, as detail not given
27	Kalar	0.017 MT

Note: There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	86 / NC/7/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004413AM23
RA File Number	03AX04004113 AM23
Licence No and Date	0311019299/17/11/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Automobile Tyres Reinforced with Nylon Trye Cord Fabric (Truck/Bus, Specialty,LCV,LM) HS Code 40111090, 40112090, 40114

Quantity : 3300.0 MT

Import Item:

S. No.	Item Name	Quantity recommended for 100 MT. of export product
1	: Natural Rubber (HSN Code No. : 40012200 and 40012100	39.287
2	Bromo butyl Rubber	0.133
3	Synthetic Rubber SBR	2.877
4	Synthetic Rubber PBR	5.453
5	Nylon Tyre Cord Fabric – Dipped	10.904
6	Carbon Black	22.433
7	Hydrocarbon Resin	0.008
8	Stearic Acid	1.225
9	Micro Crystalline Wax	0.474
10	Rubber Chemicals – Retarders	0.109
11	Structol	0.013
12	Sulpur Silane	0.011
13	Silica	2.586
14	Misc. Chemical	0.593

15	Zincolet	0.542
16	Reclaimed rubber	1.379
17	Rubber Chemicals Antioxidant	1.053
18	Rubber Chemicals Accelerator	0.431
19	Rubber process oil	4.748
20	Bead wire	4.146
21	Sulphur powder	0.235
22	Insoluble Sulphur	0.81'l
23	Zinc Oxide	2.138
24	Synthetic resin	Deleted, as detail not given

Note: There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	87 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	EXPANDED POLYMER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004883AM23
RA File Number	03AX04004411 AM23
Licence No and Date	0311019850/08/12/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 26.12.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).

Case No.	88 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	VEN PACK
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005620AM23
RA File Number	07AX04001519 AM23
Licence No and Date	0711006148/09/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	89 / NC/7/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00005617AM23		
RA File Number	03AX04004967 AM23		
Licence No and Date	0311020572/09/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
POLYURETHANE RESIN	1 kg	POLYETHER POLYOL	0.85 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	90 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UMASREE TEXPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005619AM23
RA File Number	08AX04001697 AM23

Licence No and Date	0811006951/09/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	91 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005626AM23
RA File Number	03AX04004998 AM23
Licence No and Date	0311020588/10/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	92 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	CENTURY INDUSTRIAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005640AM23
RA File Number	02AX04000549 AM23
Licence No and Date	0211003637/10/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	93 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MRL TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005660AM23
RA File Number	05AX04002973 AM23
Licence No and Date	0511016809/11/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	94 / NC/7/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00005689AM23		
RA File Number	34AX04000934 AM23		
Licence No and Date	3411003240/12/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
BLENDEN MODIFIED RESIN((AMINO RESIN)) (Containing NLT 71.94% Amino Resin)	1 Kg	RESIN (Amino Resin)	0.7194 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	95 / NC/7/MEET/Jan/202223/16
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Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005690AM23
RA File Number	08AX04001708 AM23
Licence No and Date	0811006967/12/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Area of export product to furnish the quantity of ink and adhesive requirement. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	96 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005732AM23
RA File Number	08AX04001733 AM23
Licence No and Date	0811007011/16/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	97 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	GARWARE HI-TECH FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005751AM23
RA File Number	03AX04005144 AM23
Licence No and Date	0311020744/16/01/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	98 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	JIGER PLAST INDIA
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005773AM23
RA File Number	03AX04005072 AM23
Licence No and Date	0311020755/17/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	99 / NC/7/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	STRATA GEOSYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005792AM23
RA File Number	03AX04005027 AM23
Licence No and Date	0311020780/18/01/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
DRAINAGE GEOCOMPOSITE	1 Kg	HDPE GRANULES	1.05 Kg/Kg content in export
		PP NONWOVEN FABRIC	1.02Kg/Kg content

			in export
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	100 / NC/7/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005801AM23
RA File Number	07AX04001561 AM23
Licence No and Date	0711006222/18/01/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC 1. Hence the committee decided to transfer the case to NC 1.	